

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 155
(IB)-922(PB)/2018

IN THE MATTER OF:

State Bank of India	Applicant/petitioner
Vs.		
M/s. Advance Sufactanta India Ltd.	Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 04.09.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant:	Ms. Anju B. Gupta, Mr. Apoorva Gulati, Advs. for RP
	Mr. Neeraj Malik, Adv.
For the Respondent(s):	Mr. Akash Sinha, Mr. Shubham Saket, Advs.

ORDER

CA-1266(PB)/2019:-

The RP shall file an additional affidavit with regard to all the developments which have taken place after passing the order on 07.08.2019. An affidavit filed by Mr. Mahendru explaining the location of the records is taken on record and a copy of the same has already been furnished to the counsel for the RP.

The needful shall be done by the RP within a week with a copy in advance to the counsel opposite.

List on 17.09.2019.

CA-1583(PB)/2019:-



Learned counsel for the applicant states that the necessary relief has now been granted by admission of their claim by the RP. In view of the same, the present application has become infructuous.

Dismissed as being rendered infructuous.

Sd/-

(M.M.KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)

04.09.2019
Aarti Makker